

Contributory Provident Fund to Shri Kulkarni, on his resigning from the post of Director General, is in accordance with the Contributory Provident Fund Rules of the Indian Institute of Foreign Trade.

(c) and (f) Do not arise.

#### Export of Jute goods to U.S.S.R.

6763. SHRI M. M. JOSEPH : Will the Minister of COMMERCE be pleased to State :

(a) whether the export of jute goods to U.S.S.R. from India has come to a standstill;

(b) whether the fate of a bulk Russian business in the last two months involving about 40,000 tonnes of hessian bags and cloth worth Rs. 18.6 crores has become uncertain; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) : (a) to (c) As the contracts for export of jute goods to USSR contained certain stipulations which were not in line with exchange Control Regulations, Contracts received by the Export contracts Registration Committee upto 31-3-1975 to the tune of 29,000 tonnes valued at Rs. 17.30 crores were held up. Reserve Bank of India eventually agreed, as a special case, to allow shipment of jute goods against these contracts.

#### Amendment of Companies Act

6764. SHRI M. KATHAMUTHU : Will the Minister of FINANCE be pleased to state:

(a) whether the Tamil Nadu State Government has requested for amendment of the Companies Act to enable the workers in the public sector undertakings to have a share in the capital; and

(b) if so, the salient features thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) and (b) The Government of Tamil Nadu has submitted a proposal for issue of a separate class of Shares called "Employees Dividend Guaranteed Shares". The employees investing in such shares will get an assured return and the dividend payable on such shares is to be treated as an admissible deduction for computing the taxable income of the companies issuing

such shares. The proposal will involve not only the amendment of the Companies Act but also the Income Tax Act. The Central Government has not taken a decision on the matter.

#### मंदसौर और रतलाम में सूती कपड़ा मिलें

6765. डा० लक्ष्मीनारायण पांडेय : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) मंदसौर और रतलाम जिलों में कितनी सूती कपड़ा मिलें हैं;

(ख) इनमें से प्रत्येक मिल की वार्षिक उत्पादन क्षमता क्या है;

(ग) वर्ष 1971-72 से ले कर अब तक प्रति वर्ष इनके द्वारा कितना-कितना कंट्रोल्ड क्लाय बनाया गया; और

(घ) सरकार द्वारा निर्धारित मात्रा या उससे अधिक "कंट्रोल्ड" कपड़ा बनाने वाली मिलों को क्या रियायतें दी गई हैं या देने का विचार है ?

वाणिज्य मंत्रालय में उपमंत्री (श्री विश्वनाथ प्रताप सिंह) : (क) से (ग) जानकारी एवत्र की जा रही है और सभा पटल पर रख दी जायेगी

(घ) जिन मिलों को नियंत्रित कपड़ा तैयार करना जरूरी है उन्हें सरकार द्वारा कोई रियायत नहीं दी जाती है। तथापि, नियंत्रित कपड़े के दायित्व में धान के कपड़े के 5.00 रु० एफ० प्रो० बी० तथा सिले सिलाए परिधानों के 7.50 रु० एफ० प्रो० बी० मूल्य के निर्यातों के आधार पर 1 मीटर नियंत्रित कपड़े तक की छुट दी जाती है।

भूतपूर्व विदेश व्यापार मंत्री से सम्बद्ध अधिकारी के विरुद्ध आरोप

6766. श्री जगन्नाथ राव जोशी :

श्री हेमेश्वर सिंह बनोरा :

श्री ईश्वर चौधरी :

श्री अटल बिहारी वाजपेयी :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 24 दिसम्बर, 1974 के "मदरलैंड" में प्रकाशित झूठाचार